

HARYANA VIDHAN SABHA

XII SESSION

BULLETIN NO. 2

Monday, the 10th September, 2018

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Monday, the 10th September, 2018 from 2.00 P.M. to 6.31 P.M.)

I. OBITUARY REFERENCES

The Chief Minister made references to the deaths of the late:-

1. Martyrs of Haryana.
2. Shri Om Parkash Gahlot Brother of Shri Gopi Chand Gahlot, Ex. Deputy Speaker of Haryana Vidhan Sabha.

and spoke for 2 minutes.

Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal, spoke for a while.

The Speaker also associated himself with the sentiments expressed in the House and spoke for a while.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

II. CONGRATULATIONS TO THE SPORTS PERSONS

The Health Minister congratulated all sports persons who have won Gold, Silver and Bronze Medals in the various games in the Asian Games, 2018 held at Zakarta, Indonesia. He further quoted various names of those sports persons who have won medals in their respective games. He also highlighted some of the schemes being implemented by the Government for them. He further wanted that those sports persons should be congratulated by all the Members of the House.

Shri Bhupinder Singh Hooda, a Member from the Indian National Congress Party also congratulated those sport persons who have won the medals in Asian games.

III. RAISING THE MATTER REGARDING NOT TO ALLOW THE MEMBERS OF THE INDIAN NATIONAL CONGRESS PARTY IN THE PREMISES OF THE HARYANA VIDHAN SABHA.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party raised the matter regarding not to allow the Members of the Indian National Congress Party by the Chandigarh Police as they were coming in Vidhan Sabha premises to attend the Session by a horse-cart as a protest against hike of fuel. He further urged the Speaker that he should look into the matter because the Speaker is the custodian of the House.

IV. ANNOUNCEMENT BY THE CHIEF MINISTER

As soon as the Question Hour was going to start, the Chief Minister with the permission of the Speaker, announced that the Government has accepted all those demands of Jind Assembly constituency, which were made by late Shri Hari Chand Midha, M.L.A., who passed away recently, through the Starred and Unstarred Questions for this Session. He further stated that this is a new tradition and to fulfill the demands of Midha's area would be the real tribute to him.

Shri Karan Singh Dalal and Shri Kuldip Sharma, Members from the Indian National Congress Party also spoke on this matter.

V. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	07	--	-	16

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 39

VI. WELCOME TO THE FORMER MEMBERS OF THE HARYANA VIDHAN SABHA & TEACHERS AND STUDENTS OF THE MILLENNIUM SCHOOL, PANIPAT AND C.M.K. NATIONAL POST GRADUATE GIRLS COLLEGE, SIRSA.

During the Question Hour :

- (i) The Finance Minister on behalf of the House, welcomed Master Dharampal Obra, Shri Shashi Ranjan Parmar, Shri Bahadur Singh, Shri Rambir Singh Patodi, Shri Ranbir Mandola, Shri Nafe Singh Rathee and Shri Bhagi Ram, former Members of the Haryana Vidhan Sabha, who were sitting in the V.I.Ps' Gallery to witness the proceedings of the House.
- (ii) The Finance Minister on behalf of the House, welcomed to the teachers and students of the Millennium School, Panipat, who were sitting in the Visitors' Gallery to witness the proceedings of the House.
- (iii) The Finance Minister on behalf of the House, welcomed to the teachers and students of the C.M.K. National Post Graduate Girls College, Sirsa, who were sitting in the Visitors' Gallery to witness the proceedings of the House.

VII. ANNOUNCEMENTS

(a) BY THE SPEAKER

PANEL OF CHAIRPERSONS

Under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker nominated the following members to serve on the Panel of Chairpersons:

- 1. Shri Gian Chand Gupta, M.L.A.
- 2. Smt. Santosh Chauhan Sarwan, M.L.A.
- 3. Shri Anand Singh Dangi, M.L.A.
- 4. Shri Zakir Hussain, M.L.A.

(b) BY THE SECRETARY

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Sessions held in

February-March, 2017 and March, 2018 have since been assented to by the

*President/ Governor :-

FEBRUARY-MARCH SESSION, 2017

- * The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Haryana Amendment) Bill, 2017.

MARCH SESSION 2018

1. The Haryana Clinical Establishments (Registration and Regulation) Adoption Bill, 2018.
2. The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2018.
3. The Haryana Civil Services (Executive Branch) and Allied Services and Other Services Common/Combined Examination (Amendment) Bill, 2018.
4. The Haryana Private Universities (Amendment) Bill, 2018.
5. The Haryana Motor Vehicles Taxation (Amendment) Bill, 2018.
6. Maharishi Balmiki Sanskrit University, Kaithal Bill, 2018.
7. The Haryana Appropriation (No. 1) Bill, 2018
8. The Haryana Appropriation (No. 2) Bill, 2018.
9. The Haryana State Higher Education Council Bill, 2018.
10. The Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Bill, 2018.
11. University of Health Sciences, Karnal (Amendment) Bill, 2018
12. The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, 2018.
13. The Haryana Municipal Street Vendors (Protection of Livelihood and Regulation of Street Vending) Repeal Bill, 2018.
14. The Haryana Group D Employees (Recruitment and Conditions of Service) Bill, 2018.
15. The Haryana Municipal (Amendment) Bill, 2018.
16. The Haryana Municipal Corporation (Amendment) Bill, 2018.
17. The Haryana Kisan Kalyan Pradhikaran Bill, 2018.
18. The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2018.

VIII. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE

The Speaker presented the first Report of the Business Advisory Committee as under:-

The Committee met at 11.00 A.M. on Friday, the 7th September, 2018 in the Chamber of the Hon'ble Speaker.

“The Committee recommends that unless the Speaker otherwise directs, the Assembly whilst in Session, shall meet on Friday, the 7th September, 2018 at 2.00 P.M. and adjourn after conclusion of Obituary References entered in the List of Business for the day.

On Monday, the 10th September, 2018, the Assembly shall meet at 2.00 P.M. and adjourn after the conclusion of the Business entered in the List of Business for the day.

On Tuesday, the 11th September, 2018 the first sitting of the Assembly shall meet at 10.00 A.M. and adjourn at 2.00 P.M. and second sitting of the Assembly shall meet at 3.00 P.M. and adjourn after the conclusion of the Business entered in the List of Business for the day.

The Committee, after some discussion, further recommends that the Business on the 7th, 10th and 11th September, 2018 be transacted by the Sabha as follows:-

FRIDAY, THE 07 TH SEPTEMBER 2018 (2.00 P.M.)	Obituary References.
SATURDAY, THE 08 TH SEPTEMBER, 2018	HOLIDAY
SUNDAY, THE 09 TH SEPTEMBER, 2018	HOLIDAY
MONDAY, THE 10 TH SEPTEMBER, 2018 (2.00 P.M.)	<ol style="list-style-type: none"> 1. Questions Hour. 2. Presentation and adoption of First Report of the Business Advisory Committee. 3. Papers to be laid/re-laid on the Table of the House. 4. Presentation of Three Preliminary Reports of the Committee of Privileges and extension of time for presentation of the final report thereon.

5. Presentation of Supplementary Estimates (First Instalment) for the year 2018-19 and the Report of the Estimates Committee thereon.
6. Discussion and Voting on Supplementary Estimates (First Instalment) for the year 2018-19.
7. Legislative Business.

TUESDAY, THE 11TH SEPTEMBER, 2018 (10.00 A.M.) (1st Sitting)

1. Questions Hour.
2. Legislative Business.

TUESDAY, THE 11TH SEPTEMBER, 2018 (3.00 P.M.) (2nd Sitting)

1. Questions Hour.
2. Motion under Rule-15 regarding Non-stop sitting.
3. Motion under Rule-16 regarding adjournment of the Sabha sine-die.
4. Papers to be laid, if any.
5. The Haryana Appropriation Bill in respect of Supplementary Estimates (First Instalment) for the year 2018-2019.
6. Legislative Business.
7. Any other Business.”

The Finance Minister moved –

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

The motion was put and carried.

IX. PAPERS LAID/ RE-LAID ON THE TABLE OF THE HOUSE

The Finance Minister laid papers from Sr. No. 1, 2 & 140 to 193 and re-laid from Sr.No.3 to 139 on the Table of the House.

X. NOTICE OF ADJOURNMENT MOTIONS

When enquired, the Speaker informed that the Adjournment Motion No. 03 given notice of by Shri Abhay Singh Chautala, Leader of the Opposition and other Members of his party regarding the construction of S.Y.L. Canal, Dadupur Nalvi Canal and to arrange/supply the water in Mewat Canal Feeder is disallowed.

Shri Abhay Singh Chautala urged the Speaker that the issue of the S.Y.L. Canal is very important for the people of the Haryana, so this matter should be discussed in the House first and the rest of the business may be taken up thereafter. The Speaker asked the Member that he had disallowed this Adjournment Motion as the matter is sub-judice but Shri Abhay Singh Chautala stated that this matter is not in court and only an application had been moved in the court by the Government to complicate this issue. The Members of his party insisted their demand vociferously and even they trooped into the well of the House and started to raise the slogans. Shri Abhay Singh Chautala started to argue with the Speaker over the above said issue and demanded that he should reconsider his decision. The Speaker requested the Members to take their seats but they did not do so. There was a ruckus in the House. The Speaker repeatedly warned them but they continued interrupt the proceedings of the House.

XI WALK OUT

During the Zero Hour, all the Members of the Indian National Lok Dal present in the House staged a walk out as a protest against not to admit their Adjournment Motion on the issue of construction of the S.Y.L. Canal. Dadupur Nalvi Canal and to arrange/supply the water in Mewat Canal Feeder.

XII. WELCOME TO THE CENTRAL MINISTER.

During the Zero Hour, the Finance Minister on behalf of the House, welcomed Chaudhary Birender Singh, Minister of Steel & Mines, Government of India, who was sitting in the V.I.Ps' Gallery to witness the proceedings of the House.

XIII. RAISING THE VARIOUS MATTERS/NOTICE OF CALLING ATTENTION MOTIONS/ADJOURNMENT MOTIONS.

Shri Abhay Singh Chautala, Leader of the Opposition raised the matter of agitated employees and condemned the decision of the Government for imposing the Essential Services Maintenance Act (ESMA) on the agitated Government employees.

Shri Jai Parkash, an Independent Member also raised the matter of agitations/demands of the employees of MPHWS and the Transport

Department and demanded that the Essential Services Maintenance Act (ESMA), which was imposed on them, should be withdrawn immediately.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party also raised the above said matter.

Shri Naseem Ahmed and Shri Zakir Hussain, Members from the Indian National Lok Dal raised the matter of Nuh clash in which a young man had died during the police firing and demanded that the action should be taken against the accused persons.

The Chief Minister assured the House that he would collect the facts on this issue and then make a statement in this regard tomorrow but Shri Naseem Ahmed continued to disrupt the proceedings of the House on this issue. The Speaker asked the Member that the Chief Minister already assured the House in this regard so he should take his seat.

The Minister of State for Social Justice & Empowerment and Shri Naseem Ahmed spat over this issue .

The Finance Minister also spoke on this issue for a while.

The Abhay Singh Chautala, Leader of the Opposition also spoke on this matter.

Smt. Kiran Choudhry, Leader of the Congress Legislature Party wanted to know the fate of the Adjournment Motions and Calling Attention Motions given notices of by the Members of her party on various issues. The Speaker informed her that those were disallowed or admitted but she urged the Speaker that her party Members' Adjournment Motions and Calling Attention Motions should be allowed for discussion.

XIV. CALLING ATTENTION NOTICE AND STATEMENT THEREON.

Regarding the issue of non conducting the exam of ANM & GNM.

The Speaker informed the House that he had received a Calling Attention Notice No. 07 given notice of by Smt. Kiran Choudhry, M.L.A. regarding the issue of non-conducting the exam of ANM & GNM and the same has been admitted. He further informed the House that he had received a Calling Attention Notice No. 16 given notice of by Shri Abhay Singh Chautala and 5 other M.L.As. (S/Shri Ranbir Singh Gangwa, Zakir Hussain,

Smt. Naina Singh Chautala, Om Parkash Barwa and Balwan Singh Daulatpuria) on the similar subject which has been clubbed with Calling Attention Notice No. 07. They can also raise their supplementaries.

He asked Smt. Kiran Choudhry, M.L.A. to read out her notice and the Minister concerned to make a statement thereafter.

Smt. Kiran Choudhry read out her notice

The Health Minister then made a statement.

XV. PRESENTATION OF PRELIMINARY REPORTS OF THE COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUES AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORTS.

(i) Against Shri Karan Singh Dalal, M.L.A.

The Chairperson of the Privileges Committee (Shri Ghan Shyam Dass) presented the Fifth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, M.L.A. against Shri Karan Singh Dalal, M.L.A. for misleading the House on 29th August, 2016, and he has stated that the 30% share of the whole amount under the Fasal Bima Yojna goes to the pockets of Ministers, which is totally false. He has no evidence in this regard and explanation given by him is also misleading and maligned the dignity of the House.

He also moved

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

(ii) Against Shri Kuldip Sharma, M.L.A.

The Chairperson of the Privileges Committee (Shri Ghan Shyam Dass) presented the Fourth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, M.L.A. against Shri Kuldip Sharma, M.L.A. for leveling allegations against such persons who are doing illegal mining under patronage of State Government. They are Government functionaries. There is no any such area in the Haryana State where the

illegal mining is not being done. The people who are sitting in the House, are doing such illegal mining. When he was asked to mention the names of those persons then he expressed his inability to declare their names.

He also moved

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

(iii) Against Shri Kehar Singh, M.L.A.

The Chairperson of the Privileges Committee (Shri Ghan Shyam Dass) presented the Second Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Shyam Singh Rana, M.L.A. against Shri Kehar Singh, M.L.A. for misleading the House on 25th October, 2017 by leveling allegations against Shri Gian Chand Gupta, MLA during the discussion in his speech in the Session that he is collecting Rs. 300/- from each "Rehriwalas" in Panchkula, which is totally false. He has no evidence in this regard and explanation given by him is also misleading and maligned the dignity of the House.

He also moved

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

XVI. PRESENTATION OF SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT) FOR THE YEAR 2018-2019

The Finance Minister presented the Supplementary Estimates 2018-2019 (First Instalment).

XVII. PRESENTATION OF REPORT OF THE COMMITTEE ON ESTIMATES

Smt. Prem Lata, Chairperson of the Committee on Estimates presented the Report of the Committee on the Supplementary Estimates 2018-2019 (First Instalment).

XVIII.WALK OUT

During the presentation of the report of the Estimates Committee, all the Members of the Indian National Lok Dal present in the House staged a walk out as a protest against not allow to speak on the issue of demands of the agitated Government employees and other issues which were raised by them through their Calling Attention Motions and Adjournment Motions.

XIX. DISCUSSION AND VOTING ON DEMANDS FOR SUPPLEMENTARY ESTIMATES FOR THE YEAR 2018-2019 (FIRST INSTALMENT)

Discussion and Voting on the Demands for Supplementary Grants.

As per the past practice and to save the time of the House, the demands on the order paper (No. 1 to 10, 12 to 17 and 19 to 45) were deemed to have been read and moved together and a general discussion on the supplementary demands was permitted. The Speaker asked the Members that they can discuss any demand under Rule 201 of Rules of Procedure and Conduct of Business in Haryana Legislative Assembly and further requested the Members to indicate the demand number on which they wish to raise discussion.

S/Shri Karan Singh Dalal, Udai Bhan and Lalit Nagar, Members from the Indian National Congress Party, spoke for 14, 5, and 2 minutes respectively.

S/Shri Parminder Singh Dhull, Ranbir Gangwa, Kehar Singh, Ravinder Baliala, Zakir Hussain and Ram Chand Kamboj, Members from the Indian National Lok Dal, spoke for 1, 2, 1, 4, 3 and 7 minutes respectively.

Shri Bakhshish Singh Virk, a Member from the Treasury Benches, spoke for a while.

The Finance Minister, by way of reply, spoke for 1 minute.

The Chief Minister also spoke for 1 minute.

Demand Nos. 1 to 10 were put together and carried.

Demand Nos. 12 to 17 were put together and carried.

Demand Nos. 19 to 45 were put together and carried.

XX. WALK OUTS

- (i) During the discussion on demands for Supplementary Estimates for the year 2018-2019 (First Instalment), Shri Ram Chand Kamboj, a Member from the Indian National Lok Dal staged a walk out as a protest against not to give him more time to speak on the demands for Supplementary Estimates for the year 2018-2019 (First Instalment)
- (ii) All the Members from the Indian National Congress Party present in the House (except Dr. Raghuvir Singh Kadian, Smt. Geeta Bhukkal, Shri Anand Singh Dangi, Shri Lalit Nagar and Shri Udai Bhan) staged a walk out as a protest against not to give them ample opportunity to speak on the demands for Supplementary Estimates for the year 2018-2019 (First Instalment)

XXI. LEGISLATIVE BUSINESS

1. YMCA University of Science and Technology Faridabad (Amendment) Bill, 2018.

At 6:24 P.M., the Agriculture Minister introduced the YMCA University of Science and Technology Faridabad (Amendment) Bill, 2018 and also moved-

That YMCA University of Science and Technology Faridabad (Amendment) Bill be taken into consideration at once.

Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal spoke for a while.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 5 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Agriculture Minister moved-

That the Bill be passed.

The motion was put and carried.

2. The Haryana Vishwakarma Skill University (Amendment) Bill, 2018.

At 6:27 P.M. the Industries & Commerce Minister introduced the Haryana Vishwakarma Skill University (Amendment) Bill, 2018 and also moved-

That the Haryana Vishwakarma Skill University (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 5 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Industries & Commerce Minister moved-

That the Bill be passed.

The motion was put and carried.

3. The Haryana Pond and Waste Water Management Authority Bill, 2018,

At 6.29 P.M., the Agriculture Minister introduced the Haryana Pond and Waste Water Management Authority Bill, 2018 and also moved-

That the Haryana Pond and Waste Water Management Authority Bill be taken into consideration at once.

The motion was put and carried.

During the introducing stage of the above said Bill, Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal urged the Speaker that as this Bill is most important. So, this bill may be taken up on tomorrow i.e. 11th September, 2018 so that the Members can get ample opportunity to study this bill and they can make positive suggestions to the Government regarding this Bill.

XXII.DEFFERMENT OF THE BILL

On a suggestion made by Shri Parminder Singh Dhull, M.L.A., the Speaker announced that the Haryana Pond and Waste Water Management Authority Bill, 2018 is deferred for tomorrow i.e. 11th September, 2018 (1st sitting).

XXIII.RAISING THE MATTER OF LATHICHARGE ON THE AGITATED EMPLOYEES OF VARIOUS DEPARTMENTS OF HARYANA GOVERNMENT AT HOUSING BOARD CHOWK IN PANCHKULA BY THE CHANDIGARH POLICE.

After the Legislative Business, Shri Karan Singh Dalal and Shri Kuldip Sharma, Members from the Indian National Congress Party raised the matter of lathicharge on the agitated employees of various departments of Haryana Government at Housing Board Chowk in Panchkula by the Chandigarh Police as they were marching towards the Haryana Legislative Assembly. Shri Karan Singh Dalal further requested the Speaker that this matter should be discussed in the House first and any other business may be taken up thereafter as it is a very serious issue.

The Deputy Speaker occupied the Chair from 4.33 P.M. to 5.23 P.M.

The Speaker, with the sense of the House, extended the time of the House for 10 minutes.

The Sabha then adjourned till 10.00 A.M. on Tuesday the 11th September, 2018 (1st Sitting).

CHANDIGARH
The 10th September, 2018.

SECRETARY

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